ITEM NO.64 COURT NO.3 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 249/2024

ARUNA ROY & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.92589/2024-EXEMPTION FROM FILING O.T. and IA No.92587/2024-APPROPRIATE ORDERS/DIRECTIONS
IA No. 92587/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 92589/2024 - EXEMPTION FROM FILING O.T.)

Date : 19-04-2024 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)
Mr. Prashant Bhushan, Adv.
Mr. Prasanna S., AOR
Mr. N. Sai Vinod, Adv.
Mr. Rahul Gupta, Adv.
Ms. Praavita Kashyap, Adv.
Ms. Swati Arya, Adv.
Ms. Deeksha Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in two weeks.

2. Dasti service, in addition, is permitted.

3. Learned counsel appearing for the petitioners states that though in pursuance to the clauses in the impugned order applications for permission to conduct democracy yatra and/or public meetings for educating public with regard to elections have been made to the concerned authorities but the same have not yet been decided.

4. By way of an interim order, if any person makes such an

Signature Not Verified
Digitally signed by Narendra Prasad
Date: 17/03/2[illegible]
Reason:

application before the Competent Authority, the same shall be decided within a period of three days from making of such an application.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER